NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 471 of 2020

IN THE MATTER OF:

Pondicherry Extraction Industries Ltd.

...Appellant

Versus

Bank of Baroda

...Respondent

Present: -

For Appellant: Mr. AS Satish Kumar and Mr. Gautam Singh, Advocates

For Respondent: Mrs. Madhusmita Bora, Advocate for R-1.

With

Company Appeal (AT) (Ins) No. 472 of 2020

IN THE MATTER OF:

JKS The Banyaan Pvt. Ltd.

...Appellant

Versus

Bank of Baroda

...Respondent

Present: -

For Appellant:

Mr. AS Satish Kumar and Mr. Gautam Singh, Advocates

For Respondent: Mrs. Madhusmita Bora, Advocate for R-1.

ORDER (Virtual Mode)

23.11.2020 Heard Learned Counsel for the parties at length.

Written submissions have already been filed, which are taken on record.

Judgment Reserved.

During the Course of argument, it is pointed out by the Learned Counsel for the Respondent that the Application under Section 10 of the I&B Code,

alongwith Annexure has not been part of this Appeal. Therefore, Learned Counsel for the Appellant is directed to file the same within a week.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Balvinder Singh] Member (Technical)